

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 984/93

~~Transferred Application No.~~

DATE OF DECISION 24.9.93

Forest Executive Employees Association Petitioner

Shri Anil Shetgaonkar Advocate for the Petitioners

Versus

The Conservator of Forests, Respondent
Panaji, Goa, and others.

Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri M.Y. Priolkar, Member (A)

The Hon'ble ~~Smt.~~ Smt. Lakshmi Swaminathan, Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

*By
him*
(M.Y. Priolkar)
Member (A)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 984/93

Shri Anil Shetgaonkar
Secretary, Forest Executive
Employees Association, Goa. ...Applicants.

V/s.

The Conservator of Forests,
Panaji, Goa.

The Development Commissioner
Government of Goa,
Secretariat, Panaji, Goa.

The Secretary, Forest Department
Govt. of Goa, Secretariat
Panaji, Goa.

The Chief Secretary.
Govt. of Goa,
Secretariat, Panaji,
Goa.

The Secretary
Ministry of Environment & Forests
Govt. of India, Paryavaran Bhavan
CGO Complex, Ladi Road
New Delhi.

The Secretary
Department of Expenditure
Ministry of Finance
242 - B Vignyan Bhavan
Annexe, New Delhi.

... Respondents.

CORAM: Hon'ble Shri M.Y.Priolkar, Member (A)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Appearance:

Shri Anil Shetgaonkar
for the applicant.

ORAL JUDGEMENT

Dated: 24.9.93

¶ Per Shri M.Y.Priolkar, Member (A) ¶

The applicant in this case is the
All Goa Forest Executive Employees Association, Goa,
Daman and Diu represented by its Secretary. The
learned counsel for the applicants states that this
application is filed on behalf of all executive
employees of the Forest Department, Government of Goa,
who are members of the Association. Admittedly, these
Forest Officials are all employees of Government of Goa.
The question is whether we have the jurisdiction

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over these employees who are employees of a State Government. The learned counsel for the applicant admits that these employees have neither been appointed by Central Government nor they are being paid from the Consolidated Fund of the Government of India. We have to hold therefore that we have no jurisdiction to entertain this application. This O.A. alongwith the M.P. are therefore rejected for want of jurisdiction. There shall be no order as to costs.

Lakshmi Swaminathan
(Lakshmi Swaminathan)
Member (J)

M.Y. Priolkar
(M.Y. Priolkar)
Member (A)

NS